

[3418]

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY SECOND DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 30787 OF 2010

Between:

M/s. Gayatri sugars ltd., hyderabad - 500 082., Rep. by its Director, Smt. T. Indira Subba Rami Reddy 6-3-663/E, Flat No. 403, Diamond House, Behind Topaz Building, Panjagutta,

...PETITIONER

AND

1. Union of India, Rep. by its secretary, Ministry of Consumer Affairs and Public Distribution, (Dept. of Sugar and Edible Oils), Krishi Bhawan, New Delhi - 110 001.
2. The Joint Secretary (Sugar), Ministry of Consumer Affairs and Public Distribution, (Dept. of Sugar and Edible Oils), Krishi Bhawan, New Delhi - 110 001.
3. The Chief Director (Sugar), Ministry of Consumer Affairs and Public Distribution, (Dept. of Sugar and Edible Oils), Krishi Bhawan, New Delhi - 110 001.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, one in the nature of a Writ of Mandamus declaring the action of the respondents in applying Clause 4 of the Sugar (Control) Order, 1966 and Section 3D of the Essential Commodities Act, 1955 to the entire sugar produced by the Petitioner company as arbitrary, illegal, and violative of the petitioners rights guaranteed under Article 14 and 19(1)(g) of Constitution of India and consequently declare that the petitioner company is entitled to sell its free sale sugar stocks manufactured during the Season year 2010-2011.

I.A. NO: 1 OF 2011(WPMP. NO: 1058 OF 2011)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to permit the petitioner to amend the prayer in writ petition No. 30787 of 2010 and WPMP No. 39175 of 2010

I.A. NO: 1 OF 2010(WPMP. NO: 39175 OF 2010)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to permit the petitioner company to sell its free sale sugar stock manufactured during the sugar year 2010-2011 to discharge its contractual and statutory liability.

Counsel for the Petitioner: SRI S. RAM BABU (Not Present)

**Counsel for the Respondents: Ms. ANDE VISHALA REP
SRI GADI PRAVEEN KUMAR
, DY.SOLICITOR GENERAL OF INDIA**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO

WRIT PETITION No.30787 of 2010

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

None for the petitioner.

Ms. Ande Vishala, learned counsel represents Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for the respondents.

Learned counsel for the respondents submits that the issue involved in the writ petition has been rendered academic on account of efflux of time.

The aforesaid submission is placed on record.

Accordingly, the writ petition is dismissed as infructuous.

Miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

SD/- V.KAVITHA
ASSISTANT REGISTRAR
SECTION OFFICER

//TRUE COPY//

To,

1. One CC to SRI. S. RAM BABU, Advocate [OPUC]
2. One CC to SRI. GADI PRAVEENKUMAR, DY. SOLICITOR GENERAL OF INDIA [OPUC]
3. Two CD Copies
B M

BSR

N. J.

HIGH COURT

DATED:22/08/2024



ORDER

WP.No.30787 of 2010

DISMISSING THE WRIT PETITION AS INFRUCTOUS
WITHOUT COSTS

⑥ VLW
28/9/24